The 31st March 1960

No.LJL.11/60.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

## (Received the assent of the Governor on the 31st March 1960)

## ASSAM ACT No.XII OF 1960

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1960

(As passed by the Assembly)

[Published in the Assam Gazette, Extraordinary, dated the 31st March 1960]

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further to amend the Court-Fees Act, 1870 with reference to the sale of Court-fees in Assam.

Preamble

Whereas it is expedient further to amend the Court-Fees Act, 1870, in its application to Assam, Act VII of in the manner hereinafter appearing;

• 1870.

It is hereby enacted in the Eleventh Year of the Republic of India as follows:—

Short title, extent and commencement.

- 1. (i) This Act may be called the Assam Court-Fees (Amendment) Act, 1960.
  - (ii) It extends to the whole of Assam.
  - (iii) It shall come into force with effect from the 1st April, 1960.

Amendment 2. In A of Schedule Act, 1870—II, Article (1) is 1 of Act VII of 1870.

(1) in the Second Column of Clause (e) after the words "for any construction" the following words shall be inserted, namely:—

2. In Article I of Schedule II of the Court-Fees

"or any other purpose"; and

- (2) after Clause (e) the following new Clause in the Second Column and entry in the Third Column shall be added, namely:—
- "(f) When presented to an Appropriate Revenue Authority for demarcation of land—

(i) When the area of such land does not exceed Five bighas.

Rs. 2.00

(ii) for each subsequent area of 1.00".

Five bighas or part thereof.

P. C. DAS, Dy. Secy. to the Govt. of Assam, Law Deptt.